ITEM NO.31 COURT NO.14 SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 775/2022

FEDERATION OF RETAIL TRADERS WELFARE ASSOCIATION & ANR. Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS. Respondent(s)

FOR ADMISSION IA No. 4904/2023 - APPROPRIATE ORDERS/DIRECTIONS

WITH SLP(C) No. 10629/2022 (IX)
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 150364/2022
IA No. 150364/2022 - APPROPRIATE ORDERS/DIRECTIONS

Date : 29-01-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Ms. Mohini Priya, AOR

For Respondent(s) :Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.

Mr. Sudarsh Menon, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The learned counsel appearing for the petitioners has instructions from her clients not to press these petitions any longer and withdraw the same.

In wake of such statement being made, these petitions are dismissed as not pressed.

Signature Not Verified
Digitally signed by CHANDRESH
Date: 2025.02.01 14:41:21 IST
Reason:

(CHANDRESH) (POOJA SHARMA)
ASTT. REGISTRAR-cum-PS COURT MASTER (NSH)